- (a) whether the Comptroller and Auditor General (CAG) has recommended in their report 2009-10 that the existing notified rates of land used for allotment and determination of ground cost of rent of the leased properties are by way below the current market rates and need to be revised upwards in line with real estate price movement; and
  - (b) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) The land rates examined by CAG are applicable to the land under the control of Land and Development Office (L&DO). Land rates for L&DO's land are concessional compared to market rates and land allotment through L&DO is generally done to meet the requirement of central government ministries/departments/organizations/state governments, para-statal bodies, religious, social and educational institutions and recognized political parties on temporary or leasehold basis.

The present formula for determination of ground rent for L&DO's leased land for Delhi is based on a decision communicated by the government on 6th December, 1983 and circulated on 18th January, 1984 wherein before taking the decision, various issues were considered. Action to study the Performance Audit Report of the CAG in detail and to decide on the feasibility and modalities of implementation of the recommendations contained therein has been initiated. The market land rates reflect the commercial value of land and are always higher and cannot be compared with the rates notified by the Government for allotment of land by L&DO on temporary or leasehold basis.

## National Urbanisation Policy

3316. SHRI JANARDHAN WAGHMARE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to formulate a National Urbanisation Policy in view of increasing population in metro cities;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Government of India has formulated the National Urban Sanitation Policy, National Urban Transport Policy and National Urban Housing and Habitat Policy in view of rapidly increasing urban population. The Jawaharlal Nehru Urban Renewal Mission launched in December, 2005 and the National Mission on Sustainable Habitat approved recently also provide an over arching policy framework to address issues relating to sustainable urban development.

- (b) The National Urban Sanitation Policy seeks to create fully sanitized Cities through awareness generation, State Sanitation Strategies and Integrated City Sanitation Plans. The National Urban Transport Policy seeks to promote safe, affordable and sustainable transportation through integrated land use and transport planning, multimodal public transport, equitable allocation of road space and promotion of clean technologies. The National Urban Housing and Habitat Policy seeks to promote sustainable development of habitat in the country with a view to ensure equitable supply of land, shelter and services at affordable prices to all sections of society. The National Mission on Sustainable Habitat seeks to promote sustainability of habitats through improvements in energy efficiency in buildings, urban planning, improved management of solid and liquid waste including recycling and power generation, modal shift towards public transport and conservation. The policy initiatives under the Jawaharlal Nehru Urban Renewal Mission include reforms related to governance, financial sustainability, land and property management, responsiveness to citizens, transparency and inclusive development.
  - (c) Does not arise in view of (a) and (b) above.

## Basic amenities in DDA flats at Vasant Kuni

- 3317. SHRIMATI KUSUM RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government is aware that even after nine months of issuance of allotment letters, basic amenities like electricity, water and approach roads have not been provided to flats allotted under DDA Housing Scheme, 2008, specially at Vasant Kunj;
  - (b) the reasons therefor and action taken against officials responsible for it;
- (c) the steps taken, so far, for providing these amenities and by when at least electricity and water would be provided to these flats; and
- (d) whether DDA officials are not paying any attention to the representations of the allottees on the pretext of preparation of Commonwealth Games?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) DDA has reported that approach road is available, water is being supplied through tankers and BSES Rajdhani Power Limited (BRPL) has provided temporary connections to the occupants/allottees. Delhi Jal Board (DJB) expressed inability to supply water and permanent electricity connection is to be provided by BRPL.

(c) and (d) DDA has been/is pursuing the matter with DJB and BRPL. Five tube wells have been bored and submersible pumps lowered as an interim arrangement for supplying of water. Electricity is to be provided by BRPL for which action has been taken by DDA.